

ITEM NO.30

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9407-9408/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 145834/2025 - EXEMPTION FROM FILING O.T.)

Date : 13-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Ms. Surabhi Pandey, Adv.
Mr. Vivek Tiwari, Adv.

For Respondent(s) :

Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. Gaurav, AOR
Mr. Shaurya Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

None of the counsel is ready to argue the matter.

Adjourned to 24.02.2026.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)

